

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 394 of 2020

IN THE MATTER OF:

Dhanlaxmi Bank

...Appellant

Versus

Royal Splendour Developers Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Lzafeer Ahmad and Mr. Sujoy Chatterjee, Advocates.

**For Respondents: Mr. S. Sathyanarayan and Ms. Kavitha Surana, Advocates for R-1 & 2.
Mr. K. V. Jagdish and Ms. G. Indira, Advocates for R-3.**

ORDER
(Through Virtual Mode)

18.11.2020: Heard learned counsel for the Appellant in part. Hearing remained inconclusive.

We have noticed during hearing that the Liquidation Value of the Corporate Debtor is not ascertainable from the Record of the appeal. Shri S. Sathyanarayan, learned counsel representing Respondent No. 1 and 2 undertakes to file the relevant record in regard to valuation of the assets of the Corporate Debtor and its liquidation value by way of an affidavit.

Ms. G. Indira, learned counsel representing Respondent No. 3 submits that an appeal by a similarly situated Financial Creditor viz. 'Bank of India', who too was a dissenting secured financial creditor, has been dismissed by the Hon'ble Apex Court. She may place a copy of the same on record by way of an affidavit.

List the matter as part-heard on **9th December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc